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SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No.125 / 2008-Customs (N.T.)

New Delhi, the 12th November, 2008

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Import), New Customs House, Ballard Estate, Mumbai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on,

- (i) the Commissioner of Customs, Jawahar Customs House, Nhava Sheva, Raigad, Maharashtra, and
- (ii) the Additional Commissioner of Customs (Port), Kolkata,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Parth Marketing, J-503, Satyam Status, Opposite Chandan Farm, Jodhpur, Satellite, Ahmedabad and others issued vide, F.No. DRI/AZU/INV-14/2007, dated the 2nd May, 2008 by the Additional Director General, Directorate General of Revenue Intelligence, Zonal Unit, Ahmedabad.

(Aseem Kumar)
Under Secretary to the Government of India.

[F.No. 437/47/2008-Cus.IV]